GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO. : 2520 (To be answered on the 13th March 2025)

RECRUITMENT OF ATCOs

2520. SHRI SHANKAR LALWANI

Will the Minister of CIVIL AVIATION लागर विमालल मंत्री

be pleased to state:-

(a) whether the Government has any plans to recruit ATCOs in view of the increasing need for ATCOs at upcoming airports;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to impose heavy penalties on airline operators which are found violating the safety and maintenance rules to ensure the airworthiness of aircraft engines;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether the Government has any proposals to install Instrument Landing System (ILS) at all airports soon which ensures safe landing of aircrafts at night as well as in bad weather conditions; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION ਗਾगर विमालल मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

(a) & (b): The recruitment of Air Traffic Controllers (ATCOs) in accordance with the guidelines prescribed by the Directorate General of Civil Aviation (DGCA), is a regular process undertaken by the Airports Authority of India (AAI) based on operational requirements at various airports. Vacant positions are filled through direct recruitment examinations as well as departmental examinations to meet the increasing demands of the aviation sector. ATCOs are deployed at airports based on air traffic volume to ensure efficient air traffic management.

To meet the manpower requirements of ATCOs, an additional 1636 ATCO posts have been created in the recent years and the direct recruitment process to fill up 496 posts of ATCO positions has been initiated by AAI.

(c) & (d): Rule 162 of the Aircraft Rules, 1937, prescribes penalties for violations of regulations by Airlines/ Operators. The quantum of penalties is specified under Schedule VIB of Rule 162 and is determined based on the

severity of violations or contraventions. The penalties range from Rs.10,000 for minor violations (Level 1) to Rs.1 crore for serious offenses (Level 10). (e) & (f): When the visibility drops below 800m or Runway Visual Range (RVR) drops below 550m, the Instrument Landing System (ILS) (CAT II/CAT III) operations are commenced at the airports. The decision to install an ILS at an airport depends on factors such as operational demand, air traffic volume, and prevailing weather conditions and visibility minima requirements.
